

6925 Statement re: Creation of MARCH 23, 1964 Standards of Weights and Measures (Amendment) Bill

[अध्यक्ष महोदय]

किया जा सकता है, लेकिन एक सारी प्राप्ति-शान को यहाँ पर बयान कैसे किया जा सकता है ?

डा० राम मनोहर लोहिया : सवाल कुछ और है, लेकिन वह मतलब कुछ और समझ जाया करते हैं। मैं क्या करूँ ?

अध्यक्ष महोदय : ऐसी हालत में मेरी भी बेबसी है।

Shri Sinhasan Singh (Gorakhpur): While laying down the principle of inter-State transport, has Government fixed any price against the prevailing price, and what will be the price at which Government expects that one State will be able to export to another? Is there any fixed price stipulated for the purpose?

Shri Swaran Singh: No. We have not discussed that matter either with the surplus States or with the States to which any surplus may have to be moved.

श्री त्यागी : मैं यह अर्ज करना चाहता हूँ कि अभी तक इन पन्द्रह बरसों में जिन नूट्रेडिंग स्टेट ने किया है, उनमें एक पैस के भी प्राफिट की इजाजत नहीं दी गई थी। आज पहली मर्तबा इस पार्लिसी का ऐलान किया जा रहा है कि छोटे-मोटे सौदों पर स्टेट प्राफिट की इजाजत दी जायेगी। अभी तक सिर्फ खर्च निकालने की इजाजत थी। यह डिपार्चर है। मैं कहना चाहता हूँ कि गवर्नमेंट या नो गवर्नमेंट, मैं पब्लिक की तरफ से कहता हूँ कि गवर्नमेंट को प्राफिट की इजाजत नहीं दी जायेगी।

Dr. L. M. Singhvi (Jodhpur): Is this wheat zones plan also linked with fixing of procurement price and whether there will be fixation of ceiling price in each one of the zones?

Why is the Minister not prepared to make a categorical statement that no profit will be made on this? What is the reason?

Shri Swaran Singh: There are two questions the Member has asked, one, is as to whether there is going to be any price fixed by way of procurement. The intention is not to have the type of statutory procurement which is resorted to in the case of procuring rice because I think large quantities are not likely to be thrown up by way of surplus. The present position is that floor prices with regard to wheat in different parts of the country have already been announced. That is really a floor.

Shri Ranga: So far as the peasant is concerned, that is the real price.

Shri Swaran Singh: So far as the other issue is concerned, I have already clarified the position and have nothing more to add.

12.44 hrs.

STANDARDS OF WEIGHTS AND MEASURES (AMENDMENT) BILL*

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman): On behalf of Shri Manubhai Shah, I beg to move for leave to introduce a Bill further to amend the Standards of Weights and Measures Act, 1956.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Standards of Weights and Measures Act, 1956."

The motion was adopted.

Shri C. R. Pattabhi Raman: I introduce the Bill.